

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-477(PB)/2017

IN THE MATTER OF:

AU Small Finance Bank Ltd.

.... **APPLICANT / PETITIONER**

v.

Prabhu Shanti Real Estate Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.07.2018

Coram:

Dr. Deepti Mukesh

Hon'ble Member (Judicial)

Sh. S. K Mohapatra,

Hon'ble Member (Technical)

PRESENTS

For the Petitioner(s)

:

Mr. Abhishek Anand, Adv. for IRP.

For the Respondent(s)

:

Mr. Abhishek Pareek, Adv.

ORDER

An application is filed being CA-598(PB)/2018 by IRP praying for appointment of Mr. Manoj Aggarwal as the Authorised Representative for the Home Buyers of the corporate debtor U/s 21(6)(A)(b). An application is allowed, and Mr. Manoj is appointed as the Authorised Representative for the Home Buyers of the corporate debtor U/s 21(6)(A)(b) is disposed off as allowed. There is another application filed by the IRP which is first report being CA-599(PB)/2018 of the Committee of Creditors which is taken on record with all just exceptions. Said application is also disposed off. The Ld. Counsel appearing on behalf of Home Buyers who has filed his appearance is free to file appropriate application.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)